IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

32 C.P.(IB)-2097(MB)/2019

CORAM : SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **04.03.2020**

Name of the Parties: Vaishnavi Enterprises
V/s
Jet Pack Machines Pvt Ltd

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

Ld. Counsel for the parties present in person. Consent Terms filed in the matter, which are taken on record. C.P.(IB)-2097(MB)/2019 is **dismissed as withdrawn** in accordance with the Consent Terms. Liberty is however, granted to the Operational Creditor to approach this Tribunal again in case there is any default.

File be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

04.03.2020

SVR